GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(1)/LA-2012/ ulaw/43-53 Dated 12th April, 2012

To

The Special Secretary (GAD),
General Administration Department,
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Subject: **Gazette Notification of the Delhi Appropriation (Vote on Account) Act, 2012 (Delhi Act 04 of 2012)**

Sir,

Please find enclosed herewith two copies of the above notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

Encl. As above.

No.F.14(1)/LA-2012/ ulaw/43-53 Dated 12th April, 2012

Copy together with the copy of enclosures forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi.(with 5 copies)
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law, & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi. (with 2 copies)
3. The Principal Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Principal Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Secretary to the Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
6. The Principal Secretary (Finance), Govt. of NCT of Delhi, 4th Level, A-Wing, Delhi Secretariat, New Delhi.
7. The Secretary (GAD), Govt. of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, New Delhi.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
10. Guard File.

13/4 DS (Leg) 1069/LA 16/4/12 132/Leg 16/4/12

(Tarun Sahrawat) 12/4/12
Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(1)/LA-2012/ ulaw/31 Dated 12 the April, 2012

NOTIFICATION

No.F.14(1)/LA-2012/ ulaw/31 .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 28th March, 2012 and is hereby published for general information:-

"THE DELHI APPROPRIATION (VOTE ON ACCOUNT) ACT, 2012
(DELHI ACT 04 OF 2012)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 21st March, 2012)

[28th March, 2012]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April to June, 2012.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty – third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (Vote on Account) Act, 2012.

issue of Rs.7742,50,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2012-2013

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees Seven thousand seven hundred forty two crore and fifty lakh only towards defraying the several charges which will come in the course of payment during the months from April to June, 2012 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

DVS

THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES		Sums Not Exceeding: Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	37625	1650	39275
2	General Administration	Revenue	260330	24170	284500
3	Administration of Justice	Revenue	1046398	318377	1364775
4	Finance	Revenue	556238	12	556250
		Capital	82500	..	82500
5	Home	Revenue	806175	700	806875
6	Education	Revenue	11330812	763	11331575
		Capital	833750	..	833750
7	Medical and Public Health	Revenue	7331811	2064	7333875
8	Social Welfare	Revenue	5468625	..	5468625
		Capital	4324250	..	4324250
9	Industries	Revenue	313463	87	313550
		Capital	33800	..	33800
10	Development	Revenue	3692707	393	3693100
		Capital	782400	100	782500
11	Urban Development and Public Works	Revenue	14828425	100	14828525
		Capital	13528525	..	13528525
	Public Debt.	Revenue	..	8250000	8250000
		Capital	..	3250000	3250000
12	Loans	Capital	6250	..	6250
13	Pensions	Revenue	312500	..	312500
	Total		**65576584**	**11848416**	**77425000**

DVS

12/04/12

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
8वॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली –110002

सं0 फा0 14(1)/एलए–2012/ Law/31 दिनांक 12 अप्रैल, 2012

अधिसूचना

सं0 फा0 14(1)/एलए–2012/ Law/31.– उप–राज्यपाल, दिल्ली की दिनांक 28 मार्च, 2012 को मेली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जाता है :–

"दिल्ली विनियोग (लेखा अनुदान) अधिनियम, 2012
(2012 का दिल्ली अधिनियम 04)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा 21 मार्च, 2012 को यथा पारित)

[28 मार्च, 2012]

अप्रैल से जून, 2012 माह से संबंधित कार्यो के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ राशि का विनियोजन करने के लिए अधिनियम।

भारत गणराज्य के तरेसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त शीर्षक । इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (लेखा अनुदान) अधिनियम 2012 है।

संक्षिप्त शीर्षक

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (लेखा अनुदान) अधिनियम 2012 है।

7742,50,00,000/– रुपयों का लेखा अनुदान अप्रैल से जून, 2012 माह के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त ।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5द्ध में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए सात हजार सात सौ ब्यालिस करोड पचास लाख रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यो के सम्बन्ध में अप्रैल से जून, 2012 माह की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन ।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यो और उद्देश्यों के लिए विनियोजित की जायेगी।

तरुण सहरावत

अनुसूची
(धाराएं 2 व 3 देखे)

(रुपये हजारों में)

मांग संख्या	सेवायें एवं उददेश्य		राशी इससे अधिक नहीं		
			विधान सभा द्वारा स्वीकृत	संचित निधी पर भारित	जोड
1	2		3	4	5
1	विद्यान मंड़ल	राजस्व	37625	1650	39275
2	सामान्य प्रशासन	राजस्व	260330	24170	284500
3	न्याय प्रशासन	राजस्व	1046398	318377	1364775
4	वित्त	राजस्व	556238	12	556250
		पूंजी	82500	..	82500
5	गृह	राजस्व	806175	700	806875
6	शिक्षा	राजस्व	11330812	763	11331575
		पूंजी	833750	..	833750
7	चिकित्सा एवं जन–स्वास्थ्य	राजस्व	7331811	2064	7333875
8	समाज कल्याण	राजस्व	5468625	..	5468625
		पूंजी	4324250	..	4324250
9	उद्योग	राजस्व	313463	87	313550
		पूंजी	33800	..	33800
10	विकास	राजस्व	3692707	393	3693100
		पूंजी	782400	100	782500
11	शहरी विकास एवं लोक निर्माण	राजस्व	14828425	100	14828525
		पूंजी	13528525	..	13528525
	सार्वजनिक ऋण	राजस्व	..	..	
		पूंजी	..	8250000	8250000
12	ऋण	पूंजी	6250	3250000	3250000
13	पेंशन	राजस्व	312500	..	6250
	जोड		65576584	11848416	312500
					77425000

तरुन सहरावत

(तरून सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)